

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA(IBC) Nos.1034(CH)/2024, 560(CH)/2024, 741(CH)2024,
1031(CH)2024, 1032(CH)2024, 1033(CH)2024
In
CP(IB) No. 291/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. ...Petitioner

Vs.

Winsome Yarns Ltd. ...Respondent

Under Section: 7, IBC 2016, R 11 NCLT, 22(3)(b), Rule 11 of NCLT 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 21.05.2024, Higher on Board.

-Sd/-
Court Officer

01.05.2024

Pooja